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CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

THOMAS COOK (INDIA) LIMITED

This announcement ("Announcement") is with reference to the public announcement ("PA") issued on March 08, 2008 and the letter of offer ("LoF") sent on May 13, 2008 by Kotak Mahindra Capital Company Limited ("Manager to the Offer") for and on behalf of Thomas Cook UK Limited, a private limited company incorporated under the laws of England (hereinafter referred to as the "Acquirer") pursuant to and in compliance with, among others, regulation 10 and regulation 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997, as amended ("Regulations").

Shareholders are requested to kindly note the following:

1. The total number of shares validly tendered under the Offer are 30,671,365 and the total number of shares proposed to be accepted, subject to receipt of statutory approvals, under the Offer are 30,671,365 amounting to an acceptance ratio of 100.00%
2. Acquirer has opened the special account for the purpose of payment of consideration with Kotak Mahindra Bank Limited and has deposited the entire amount of consideration therein as required under regulation 29(1) of the Regulations
3. As per the revised time table on page 1 of the LoF, the Acquirer is required to dispatch consideration to the Eligible Shareholders for the acquired shares by June 20, 2008, subject to receipt of the necessary statutory approvals as described in paragraph 94 of the LoF. In this regard, Eligible Shareholders are kindly requested to note that the Acquirer has applied for the necessary statutory approval and is following up with the relevant authority for grant of such approval to dispatch consideration. Consideration shall be dispatched upon the receipt of the necessary statutory approval.

The other terms and conditions of the Offer remain unchanged.

This announcement should be read in conjunction with the PA and the LoF. Terms used but not defined in this announcement shall have the same meaning as assigned in the PA and/or the LoF. The Board of Directors of the Acquirer accepts full responsibility for the information contained in this announcement and also accepts responsibility for the obligations of the Acquirer laid down under the Regulations.

This announcement is expected to be available on the SEBI website at http://www.sebi.gov.in

Issued by the Manager to the Offer for and on behalf of the Acquirer

kotak®
Investment Banking

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Dated : June 27, 2008
Place : Mumbai